

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.217 – IA/912(AHM)2024
In
C.P.(IB)/147(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

INTEC Capital Ltd

.....Applicant

V/s

H V Synthetic Pvt Ltd

.....Respondent

Order delivered on: 01/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Ms. Yogini C Tatke, Advocate

For the Respondent

:Mr. Manish Kumar, Advocate for R-1/INTEC Capital Ltd.

:Mr. Mayur KishanChandani, Advocate for R-2/RP

ORDER
(Hybrid Mode)

IA/912(AHM)2024

This is an application filed under Section 60(5) of the IB Code, 2016 with the following prayers:

- a. *That this Hon 'ble Tribunal may be pleased to allow the present application.*
- b. *That this Hon'ble Tribunal may be pleased to direct committee of creditor to pay the insolvency resolution process cost incurred including outstanding Professional Fees of Interim Resolution Professional totalling to Rs. 4,76,080.28/-.*
- c. *That this Hon 'ble Tribunal may be pleased to direct member of CoC to pay an additional cost of legal expenditures for filing the present application.*
- d. *That this Hon'ble Tribunal may be pleased to grant any other relief or relief as may deem fit in the interest of justice.*

Learned counsel for the R-1/INTEC Capital Limited and learned counsel for the R-2/RP appear and accept the notice. Hence, service is complete

Learned counsel for the R-1/INTEC Capital Limited submits that copy of the IA has not been served. Learned counsel for the applicant is directed to serve the copy of

the IA in the course of the day upon the learned counsel for the R-1/Intec Capital Limited.

Let reply be filed by both the Respondents within two weeks with advance copy to the opposite side, thereafter, rejoinder, if any, be filed within one week.

Re-list for further consideration on 29.07.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)